

ORAL

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the **10TH Day of May, 2018**)

Hon'ble Dr. Murtaza Ali, Member (Judicial)
Hon'ble Mr. Gokul Chandra Pati, Member (Administrative)

Original Application No.330/00472/2018
(U/S 19, Administrative Tribunal Act, 1985)

1. Prabhat Kumar Yadav, 38 Yrs, son of Uday Raj Yaav, R/o Village and Post Kushamhara, District Azamgarh.
2. Ragini Dubey D/o Ajay Dubey, R/o Mohalla Ajamatpur Kadar, District Azamgarh.
3. Upendra Sonkar s/o Jhuri Prasad Sonkar, R/o Village Ram Chak and Post Rudrapur, District Deoria.
4. Rahul Sonkar Son of Rajendra Sonkar R/o Village and Post Kolsa, District Azamgarh.
5. Ramesh Sonkar Son of Ram Lakan Sonkar, R/o Village Chullupar and Post Badhahalganj, District Gorakhpur.
6. Manish Sonkar Son of Jhuri Sonkar, Village Ram Chak and Post Rudrapur, District Deoria.
7. Pratibha Singh D/o Tripurari Singh, R/o Village Darava Post Nizamabad, District Azamgarh.
8. Vinay Nath Verma Son of Ram Kripal Verma R/o Village Ampur Post Basgaon, District Azamgarh.
9. Pooja Kumari D/o Pramod Kumar Singh R/o Village and Post Bilari, District Azamgarh.

..... **Applicants**

By Advocate: **Shri B.N. Singh**

Versus

1. Union of India through Secretary Ministry of Communication and Information Technology Department of Post Dak Bhawan, New Delhi.
2. The Chief Post Master General, U.P. Circle, Lucknow.
3. Authorized Officer, Recruitment (Gramin Dak Sewak), U.P. Circle, Lucknow.

..... **Respondents**

By Advocate: **Shri Vinod Mishra**

O R D E R

Delivered by Hon'ble Dr. Murtaza Ali, Member (Judicial)

Heard Shri B.N. Singh counsel for the applicants and Shri Vinod Mishra counsel for the respondents.

2. At the very outset, counsel for the applicants stated that applicants have submitted an application on 27.04.2018 to the respondent No.2 with the request to consider their corrected mark sheets of High School issued by the Uttar Pradesh State Open School Board and prepare the merit list (competitive Chart) for appointment/engagement of the candidates on the post of G.D.S. in pursuance of notification dated 30.10.2017 but the respondents have not taken any decision on the said representation and the same is still pending.

3. Counsel, further, stated that grievance of the applicants may be redressed, in case a direction is given to the respondent No.2/Competent Authority to consider and decide the pending

representation of the applicants dated 27.04.2018 (Annexure A-5) by a reasoned and speaking order within a specified period of time.

4. Learned counsel for the respondents has raised no objection on the prayer of the applicants.

5. In view of the limited prayer made by counsel for the applicants, we are of the view that no useful purpose will be served to keep this O.A. pending and matter can be resolved by directing the respondents to decide the pending representation of the applicants. Hence, without going into the merits of the case including the issue of limitation, we dispose of this Original Application with the direction to the respondent No.2/Competent Authority to decide the pending representation of the applicants dated 27.04.2018 (Annexure A-5 of the O.A.) by a reasoned and speaking order as per the instruction/rules applicable in this case, within a period of two months from the date of receipt of copy of this order. Applicant is also directed to submit a copy of their representation dated 27.04.2018 along with certified copy of this order to the Competent Authority within a week. No costs.

(Gokul Chandra Pati)
Member (A)

(Dr. Murtaza Ali)
Member (J)

Sushil